

GOVERNMENT OF INDIA  
MINISTRY OF EXTERNAL AFFAIRS

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.335**  
TO BE ANSWERED ON 13.12.2018

**EXTRADITION TREATY WITH MALAWI**

335. SHRIMATI ROOPA GANGULY:

Will the Minister of External Affairs be pleased to state:

- (a) whether the Ministry has approved the signing and ratification of the extradition treaty between India and Malawi;
- (b) if so, the details and the legal framework thereof; and
- (c) the details of all such treaties signed during the last three years and their impact on seeking extradition of terrorists, economic offenders and other criminals?

**ANSWER**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS  
[GEN. (DR) V. K. SINGH (RETD)]

(a) Yes.

(b) An Extradition Treaty between India and Malawi was signed in Lilongwe, Malawi on 5<sup>th</sup> November 2018. It contains all standard features and safeguards. It covers any offence punishable with an imprisonment of one year or more under the laws of both the countries. The Treaty is in consonance with the Extradition Act, 1962. The Treaty would provide a strong legal framework for seeking extradition of terrorists, economic offenders and other criminals from and to Malawi.

(c) Similar Treaties signed in the last three years are the India-Afghanistan Extradition Treaty signed on 14 September 2016, the India-Lithuania Extradition Treaty signed on 4<sup>th</sup> October 2017 and the Extradition Agreement between India and the Kingdom of Morocco signed on 13 November 2018. These treaties/agreement would strengthen the legal framework for institutionalized co-operation with those countries in combating crimes including terrorism and economic offences.

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